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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. 21/2002 IN  
OA NO. 3282/2001

New Delhi, this the <sup>14<sup>th</sup></sup> day of February, 2002

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Shri Arun Kumar & Ors. ..Applicants

Versus

Union of India & Ors ..Respondents

ORDER (By Circulation)

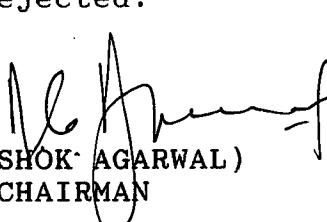
The present RA seeks recall/review of the order dated 11.12.2001 passed in OA No. 3282/2001

2. After going through the RA, we find that the applicants have tried to re-argue the case by agitating mainly the same issues which had been raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA.

3. After a careful consideration of the matter, we do not find any error apparent on the face of the record nor do we find any other justification which might necessitate the review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.

  
(S.A.T. RIZVI)  
MEMBER(A)

  
(ASHOK AGARWAL)  
CHAIRMAN

/pkr/